

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Chief Justice's Secretariat)

NOTICE

No:- 732 of 2025/Psy

Dated:- 04/03/2025

Subject: Compensatory time and scribe facility for Persons with Benchmark Disabilities (PwBD) candidates, appearing in the OMR Based written Examination for the post of Junior Assistant.

It is hereby notified for the information of the Persons with Benchmark Disabilities (PwBD) candidates appearing in the OMR Based written Examination for the post of Junior Assistant to be held on 16.03.2025 at Srinagar & 23.03.2025 at Jammu, that compensatory time of **30 minutes** shall be provided to the eligible candidates with Benchmark Disabilities as defined under section 2 (r) of the Right of Persons with Disabilities Act, 2016 and has limitation in writing including that of speed if so desired by him/her.

In case of person with Benchmark disabilities in the category of blindness, locomotor disability (both arm affected-BA) and cerebral palsy, the facility of compensatory time/scribe shall be given, if so desired by the person.

In case of other category of persons with Benchmark Disabilities, the provision of scribe can be allowed on production of a certificate to the effect that the person concerned has physical limitation to write and scribe is essential to write examination on his behalf, from the Chief Medical Officer/Civil Surgeon/Medical Superintendent of a Government Health care institution as per proforma at **Annexure A**.

Important Guidelines for using Scribe

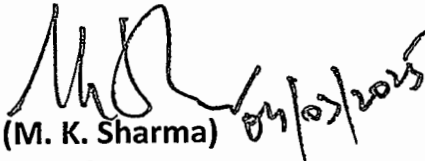
1. The candidates shall have to arrange his/ her own scribe at his/her own cost.
2. The qualification of scribe should be one step below the qualification of the candidate taking examination. The candidate opting for scribe should submit details of the own scribe as per proforma at **Annexure B**.
3. The scribe shall not be a student of the same institution/Centre where the test is being conducted and also not a relative of the candidate.
4. The scribe engaged by the candidate shall not be a candidate for the same examination.
5. The scribe should have different qualification than the one required for the post.
6. A person acting as a scribe for one candidate cannot be a scribe for any other candidate.
7. The scribe shall produce a valid ID Proof in original at the time of examination.



8. The facility of scribe and/or compensatory time as mentioned above, shall be available only to those candidates who have filled their application form as PwBD candidate.
9. In case, any violation of the above is detected at any stage of the selection process, then candidate shall forfeit his/her right to the post.
10. Candidates with Benchmark Disabilities having physical limitation to write and, in whose case, scribe is essential to write examination on his/her behalf, are advised to submit the following documents to concerned centre superintendent a day before the scheduled date of examination for availing the facility of scribe.

- i. Person with disability certificate (Self –attested).
- ii. Certificate regarding physical limitation to write(Annexure A)
- iii. Letter of undertaking for using own scribe (Annexure B)
- iv. Admit Card/Roll No and contact number.
- v. Qualification certificate of scribe (self-attested).
- vi. Photocopy of the scribe's ID Proof signed by both candidate as well as the scribe.

(By Order).


(M. K. Sharma) 04/03/2025
Principal Secretary to
Hon'ble the Chief Justice

No. 294-302/PSy-671

Dated: 04/03/2025

Copy to the:-

1. Registrar General, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr Justice. _____ for the information of His Lordship.
3. Registrar Computers (IT), High Court of J&K and Ladakh..... for information.
4. Director Information, Jammu/Srinagar with the request to publish the above notice along with the annexures in two Daily Newspapers having wide circulation in both the divisions of UT of J&K.
5. Director, Doordarshan, Jammu/Srinagar to broadcast the above notice in News and employment bulletin.
6. Director, All India Radio, Jammu/Srinagar to broadcast the above notice in News and employment bulletin.
7. CPC, e-Court, High Court of J&K, Jammu for uploading the same on the High Court website.
8. Chief Librarian, High Court Wing, Jammu / Srinagar for keeping the record of the same.
9. Order file.


Principal Secretary to
Hon'ble the Chief Justice

Annexure A

Certificate regarding physical limitation in an examinee to write

This is to certify that, I have examined Mr/Ms/Mrs _____ (name of the candidate with disability), a person with _____ (nature and percentage of disability as mentioned in the certificate of disability), S/o/D/o _____ a resident of _____ (Village/District/State) and to state that he/she has physical limitation which hampers his/her writing capabilities owing to his/her disability.

Signature
Chief Medical Officer/Civil Surgeon/ Medical Superintendent of a
Government health care institution

Name & Designation.
Name of Government Hospital/Health Care Centre with Seal

Place:

Date:

Note:

Certificate should be given by a specialist of the relevant stream/disability (eg. Visual impairment - Ophthalmologist, Locomotors disability - orthopaedic specialist/PMR).

Annexure B

Letter of Undertaking for Using Own Scribe

I _____, a candidate with _____ (name of the disability) appearing for the _____ (name of the examination) bearing Roll No. _____ at _____ (name of the centre) in the District _____, _____ (name of the UT). My qualification is _____.

I do hereby state that _____ (name of the scribe) will provide the service of scribe for the undersigned for taking the aforesaid examination.

I do hereby undertake that his/her qualification is _____
In case, subsequently it is found that his/her qualification is not as declared by the undersigned and is beyond my qualification, I shall forfeit my right to the post and claims relating thereto.

(Signature of the candidate with disability opting for scribe)

Place:

Date: